

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. VINDHYAVASINI STEEL CORPORATION PRIVATE LIMITED.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. VINDHYAVASINI STEEL CORPORATION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23 rd March 2011
3.	Authority under which corporate debtor is incorporated /	Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No.	U27100MH2011PTC215155
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai City MH 400101
6.	Date of closure of Insolvency Resolution Process	19 th July 2023
7.	Liquidation commencement date of corporate debtor	Order passed on: 20th February 2024 Order received: 21st February 2024
8.	Name and registration number of the insolvency professional	Naren Sheth, IBBI/IPA-001/IP-P00133/2017-18/10275
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 1014-1015, PRASAD CHAMBER, TATA ROAD NO.1, OPERA HOUSE, CHARNI ROAD (EAST), MUMBAI 400004 Mail id: nvsheth@mkindia.com/mkindia58@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	1014-1015, PRASAD CHAMBER, TATA ROAD NO.1, OPERA HOUSE, CHARNI ROAD (EAST), MUMBAI 400004 Mail id: cirp.vvsppl@gmail.com/nvsheth@mkindia.com
11.	Last date for submission of claims	21st March 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the M/s. VINDHYAVASINI STEEL CORPORATION PRIVATE LIMITED on **Order passed on 20.02.2024 order received on 21.02.2024** liquidation under section 33 of the Code.

The stakeholders of M/s. VINDHYAVASINI STEEL CORPORATION PRIVATE LIMITED are hereby called upon to submit their claims with proof on or **21st March 2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

**Mr. Naren Sheth,
IP/P-00133-IBBI/IPA-001/IP-00133/2017-18/10275
1014-1015, PRASAD CHAMBER, TATA ROAD NO.1,
OPERA HOUSE, CHARNI ROAD (EAST),
MUMBAI 400004**

Name and signature of liquidator

Naren Sheth



Date: 21st February 2024

Place: Mumbai